

[Shri Manubhai Shah]

the capacity of the mill and its requirements of yarn for its own weaving section, if any, to allow the mill to vary the pattern of production to the extent necessary.

It is significant to note that a very large section of the industry has welcomed the prescribed pattern of production and has stated that as a result of this pattern, the prices of yarn are going down.

**Shri S. M. Banerjee:** May I know whether it has been brought to the notice of the hon. Minister that Kanpur Woollen Mills, under the British India Corporation, have already issued a notice to the effect that they are going to close down this mill, involving about 4000 workers of that mill? Have Government issued any instructions to the State Government or have the State Government issued any instructions to the British India Corporation or to Mr. Mundhra not to close down this mill?

**Mr. Speaker:** Is it for want of wool?

**Shri Manubhai Shah:** The Managing director of this company met me. It is the usual way, whenever we want to curb any anti-social practice, for every mill or industry to make a representation I can assure the House that we shall take into consideration all the difficulties experienced by the different units, as I have already mentioned in the statement, and if they are legitimate, we shall solve them, by trying to vary the pattern which may suit a particular mill.

12.03½ hrs.

#### BUSINESS ADVISORY COMMITTEE

##### FIFTY-NINTH REPORT

**Shri Satya Narayan Sinha:** I beg to move:

"That this House agrees with the Fifty-Ninth Report of the

Business Advisory Committee presented to the House on the 12th December, 1960."

**Mr. Speaker:** The question is:

"That this House agrees with the Fifty-Ninth Report of the Business Advisory Committee presented to the House on the 12th December, 1960."

*The motion was adopted.*

12.09 hrs.

#### PREVENTION OF CRUELTY TO ANIMALS BILL—contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri S. K. Patil on the 12th December, 1960, namely:—

"That the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals, as passed by Rajya Sabha, be taken into consideration."

The total time allotted was 3 hours, but the time already taken is 3 hours and 20 minutes. The hon. Minister may now reply.

**The Minister of Food and Agriculture (Shri S. K. Patil):** Mr. Speaker, the variety of suggestions that have been made by very many hon. Members speaking on this Bill themselves suggest how difficult it is to have some kind of a uniformity so far as the solution of this problem is concerned. Yesterday speeches were delivered and amendments suggested which would, if all of them were accepted, totally nullify this Bill. As I have made it abundantly clear, you cannot devise any kind of a measure in the society in which we live which will really be an effective answer to